

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 194/TDL/2016

Subject : Application for grant of inter-State Trading licence Category-IV.

Date of hearing : 1.12.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Renew Solar Services Private Limited

Parties present : Shri Ishan Nagpal, RSSPL
Shri Kulbhushan Kumar, RSSPL

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matter) Regulations, 2009 (Trading Licence Regulations) for grant of inter-State trading licence in electricity for Category-IV. The representative of the petitioner submitted that it has complied with all provisions of the Trading Licence Regulations and requested to grant inter-State trading licence.

2. After hearing the representative of the petitioner, the Commission directed the petitioner to file on affidavit on or before 12.12.2016 the following information/clarifications:

(a) The applicant company was incorporated on 4.4.2013 as subsidiary of ReNew Power Ventures Private Limited. Subsequently, 100% shareholding of the company was transferred to ReNew Solar Energy Private Limited. The application for grant of inter-State trading licence of ReNew Solar Energy Private Limited was rejected by the Commission for not fulfilling the networth criteria. It may be clarified that as to why the applicant company has not commenced operation of its business even though it was incorporated in 2013.

(b) Confirmation that the professionals mentioned in affidavit dated 15.11.2016 are full time professionals of the applicant company in terms of Regulation 3 (2) of the Trading Licence Regulations.

3. The Commission directed that due date of filing the information should be strictly complied with failing which order would be issued based on documents available on record.

4. Subject to above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**